

MINUTES OF THE MEETING No. 52/12 dated 28.3.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Praveen Sharma, Dy.DGFT

The Committee first considered minutes of the ALC Meeting No.51/12 for confirmation and confirmed and adopted the same without any change.

Case No M-193	M/ s Shalimar Paints Ltd, Mumbai
NC No.52/12	F.No.01/83/50/1069/AM08/DES-IV
Dated 28.3.2012	RLA F.No.03/95/40/1181/AM07
	Lic.No.0310440975 dated 27.8.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.2.2012 issued by DIPP. Accordingly the case may be re-listed on 25.4.2012.

Case No M-194	M/ s DCW Ltd, Tamil Nadu
NC No.52/12	F.No.01/83/162/868/AM12/DES-IV
Dated 28.3.2012	

The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data on consumption and production from the firm and all Industry Data from CAPEXIL and defer consideration of the case for four weeks. D/L issued on 10/4/2012. Accordingly the case may be re-listed on 25.4.2012.

Case No M-195	M/ s Farcom Cable Systems (P) Ltd,
NC No.52/12	F.No.01/83/50/269/AM12/DES-IV
Dated 28.3.2012	RLA F.No.07/24/40/42/AM12
	Lic.No.0710079106 dated 10.5.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). U.O. issued on 12.3.2012. Accordingly the case may be re-listed on 25.4.2012.

Case No M-196	M/ s Luk Plastcon Ltd, Nagpur
NC No.52/12	F.No.01/83/50/1022/AM10/DES-IV

Dated 28.3.2012	RLA F.No.50/24/40/14/AM10 Lic.No.5010000250 dated 18.2.2010
-----------------	--

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). U.O. issued on 13.1.2012. Accordingly the case may be re-listed on 25.4.2012.

Case No M-197 NC No.52/12 Dated 28.3.2012	M/ s GSC Toughened Glass Ltd, Noida F.No.01/83/50/604/AM09/DES-IV RLA F.No.05/24/40/954/AM08 Lic.No.0510224141 dated 21.7.2008
---	---

The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, vide their U.O.No.Nil dated 27.3.2012, Committee decided to amend the adhoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.30/83 dated 22.10.2008.

Export Item	Qty.	Import Item	Qty.
Insulated Plain Glass Panels 6 mm Clear Toughened Float Glass + 12 mm air Gap + 6.38 mm Laminated Glass consisting of 3 mm Clear Float Glass + 0.38 mm PVB + 3 mm clear float glass	2438 Sq. mt.	1. Float Glass 6 mm Thick (Clear)	2633.04 Sq. Mt.
		2. Float Glass 3 mm Thick (Clear)	5851.2 Sq. Mt.
		3. Polyvinyl Butyral 0.38 mm Thick	2681.8 Sq. Mt.

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/83-ALC1/2011 **MEETING DATE** : 28.03.2012

Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.i) MKT/FNT/02/09-10/10430 dt. 7.2.2012, ii) MKT/FNP/02/09-10/11289 dated 19.3.2012 and iii) MKT/FNP/02/09-10/11432 dated 27.3.2012, the Committee decided to approve the case –

At 15.70% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.27 MT	Light Black Pepper (Light Berries)	97.27 MT

At 13.56% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	8.35 MT	Light Black Pepper (Light Berries)	61.60 MT

At 12.35% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	3.76 MT	Light Black Pepper (Light Berries)	30.44 MT

The above decisions are, in addition, based on the clarification provided by Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.

This above decisions are applicable for this license only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

2	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983	Defer

03.09.2010

Date:25.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.

3	Case No.:9/40/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00693/AM12/	RLA File :03/95/040/00880/AM11/	Lic.No/Date:0310615209 10.02.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.3.2012.. Accordingly the case may be relisted on 25.4.2012			

4	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

5	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

6	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:25.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

7	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

8

Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved								
HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:								
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNT/01/09-10/11422 dt. 27.3.2012, the Committee decided to approve the case at 14.28% yield as under:-											
<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Turmeric</td><td>20.52 MT</td><td>Turmeric</td><td>143.67 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Oleoresin Turmeric	20.52 MT	Turmeric	143.67 MT
Item of Export	Qty	Item of Import	Qty								
Oleoresin Turmeric	20.52 MT	Turmeric	143.67 MT								
This decision is applicable for this licence only.											
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.											

9	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.

10	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

11	Case No.:18/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00879/AM12/	RLA File :17/24/040/00002/AM10/	Lic.No/Date:1710004180 09.06.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
--	------------------------------------	---	--	-----------------------------

12	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:25.04.2012
Decision : The Committee considered the case as per agenda. Reply received from firm by TA concerned on 21.2.2012 and TA, has called for production and consumption data from CA vide E-Mail dated 29/3/2012. Accordingly the case may be re-listed on 25.4.2012.				

13

Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/168/2011-Ch.II dated 1.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Coarse AP Initiator	1 Kg	1. Ammonium Persulfate	1.00 Kg
		2. Barium Carbonate	0.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 27.3.2012 the Committee decided to approve the case as under, based on SION A-2091 and SION A-1060:-

Export Item No.1

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Safety Glass	1 Sq. Meter

Import Item

S.No. of application	Description of Item	Quantity
1.	Float Glass (2 MM+/-0.2 MM)	1.2 Sq. Meter /Sq. Meter

2.	Float Glass (2.5 MM+/-0.2 MM)	content in export product
3.	Float Glass (3.2 MM+/-0.2 MM)	
5.	Polyvinyl Butyral Film (0.76 MM)	1.1 Sq. Meter /Sq. Meter content in export product
6.	Ceramic Ink	0.015 Kg
7.	Thinning Oil	0.0015 Kg
8.	Mirror Button	Net to Net
9.	Moulding	Net to Net
10.	Rain Sensor Bracket	Net to Net

Export Item No.2

S.No.	Description of Item	Quantity
1.	Tempered Safety Glass	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
4.	Float Glass (3.5 MM+/-0.2 MM)	1.06 Sq.Mtr./Sq, Mtr. content in export product
6.	Ceramic Ink	0.0055 Kg
7.	Thinning Oil	0.00075 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 25.4.2012..			

16	Case No.:10/48/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00871/AM12/	RLA File :03/94/040/00494/AM12/	Lic.No/Date:0310652111 07.09.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

17	Case No.:11/48/83-ALC1/2011	Party Name:CANBERRA CHEMICALS.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00872/AM12/	RLA File :34/24/040/00116/AM12/	Lic.No/Date:3410031583 16.09.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

18	Case No.:5/48/83-ALC1/2011	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00866/AM12/	RLA File :34/24/040/00030/AM12/	Lic.No/Date:3410031672 26.09.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

19	Case No.:7/44/83-ALC1/2011	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00752/AM12/	RLA File :03/94/040/00576/AM12/	Lic.No/Date:0310657340 30.09.2011	Defer Date:25.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 25.4.2012.

20	Case No.:17/40/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00701/AM12/	RLA File :08/24/040/00155/AM12/	Lic.No/Date:0810104422 07.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

21	Case No.:12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 25.4.2012.			

22

Case No.:31/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
HQ File :01/83/050/00715/AM12/	RLA File :30/24/040/00033/AM12/	Lic.No/Date:3010079668 17.10.2011	Defer Date:25.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

Case No.:39/40/83-ALC1/2011	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00723/AM12/	RLA File :05/23/040/00251/AM12/	Lic.No/Date:0510305505 17.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 26.3.2012 the Committee decided to approve the case as under:-			
<u>Export Item No</u>			
S.No.	Description of Item	Quantity	
1.	Self Adhesive Paper 157 GSM+/- 10%	1 Sq. Meter	
2.	Self Adhesive Film 121 GSM+/- 10%	1 Sq. Meter	

Import Item

23

S.No.	Description of Item	Quantity
	<u>For Self Adhesive Paper</u>	
1.	Coated paper 78 GSM+/-15%	1.04 Sq. Meter
2.	Glassine Base paper 60 GSM+/-10%	1.05 Sq. Meter
3.	Solprene (Butadiene Styrene Copolymer)	0.0060901 Kg
4.	Detrolin (Rosin Ester)	0.0041370 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.0021922 Kg
6.	Regalite (Hydrocarbon Resin)	0.0019481 Kg
7.	Nyflex Process Oil	0.0017056 Kg
	<u>For Self Adhesive Film</u>	
8.	Polypropylene Film 45 GSM+/-10%	1.04 Sq. Meter
9.	Glassine Base paper 60 GSM +/-10%	1.05 Sq. Meter
10.	Solprene (Butadiene Styrene Copolymer)	0.0027280 Kg
11.	Detrolin (Rosin Ester)	0.0060900 Kg
12.	Quintac (Styrene Isoprene Copolymer)	0.0021900 Kg
13.	Regalite (Hydrocarbon Resin)	0.0019482 Kg
14.	Nyflex Process Oil	0.0017050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

24	Case No.:3/48/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00864/AM12/	RLA File :17/24/040/00056/AM12/	Lic.No/Date:1710004560 17.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

25	Case No.:4/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00865/AM12/	RLA File :30/24/040/00032/AM12/	Lic.No/Date:3010079667 17.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

	Case No.:19/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
--	------------------------------------	--	--	-----------------------------

26	HQ File :01/83/050/00703/AM12/	RLA File :10/24/040/00049/AM12/	Lic.No/Date:1010045976 18.10.2011	Defer Date:25.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.				

27	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

28	Case No.:21/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
	HQ File :01/83/050/00705/AM12/	RLA File :10/24/040/00050/AM12/	Lic.No/Date:1010045977 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/11428 dt. 27.3.2012, the Committee decided to approve the case at 4% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Black Pepper Oil	4 MT	Light Black Pepper (Light Berries)	100 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:30/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00714/AM12/	RLA File :10/24/040/00051/AM12/	Lic.No/Date:1010045978 18.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/11424 dt. 27.3.2012, the Committee decided to approve the case at 3.50% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oil	3.50 MT	Light Black Pepper (Light Berries)	100 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

30	Case No.:32/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00716/AM12/	RLA File :10/24/040/00048/AM12/	Lic.No/Date:1010045973 18.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.4.2012.			

31	Case No.:34/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00718/AM12/	RLA File :30/24/040/00035/AM12/	Lic.No/Date:3010079764 19.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

27	Case No.:18/40/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00702/AM12/	RLA File :08/24/040/00172/AM12/	Lic.No/Date:0810104915	Defer

32		20.10.2011	Date:25.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.2.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 18.4.2012 issued by this office. Accordingly the case may be re-listed on 25.4.2012.			

33	Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.2.2012 followed by D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 25.4.2012.			

34	Case No.:16/40/83-ALC1/2011	Party Name:M/S UNIVERSAL ARK ENTERPRISES	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00700/AM12/	RLA File :29/21/040/00007/AM12/	Lic.No/Date:2910015433 27.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by DIPP. Reminder dated 18.4.2012 issued by this office by E-Mail. Accordingly the case may be re-listed on 25.4.2012.			

35	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 25.4.2012.			

36	Case No.:40/40/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00724/AM12/	RLA File :05/23/040/00275/AM12/	Lic.No/Date:0510306769 31.10.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 9.4.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.4.2012.			

27	Case No.:35/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00719/AM12/	RLA File :30/24/040/00036/AM12/	Lic.No/Date:3010080029	Defer

37		01.11.2011	Date:25.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

38	Case No.:27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

39	Case No.:2/41/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00726/AM12/	RLA File :09/24/040/00319/AM12/	Lic.No/Date:0910049598 03.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

40	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

41	Case No.:9/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00870/AM12/	RLA File :17/24/040/00058/AM12/	Lic.No/Date:1710004576 03.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

42	Case No.:15/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00876/AM12/	RLA File :17/24/040/00064/AM12/	Lic.No/Date:1710004578	Defer

03.11.2011

Date:25.04.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 25.4.2012.

43	Case No.:17/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00878/AM12/	RLA File :17/24/040/00065/AM12/	Lic.No/Date:1710004579 03.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

	Case No.:7/40/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
	HQ File :01/83/050/00691/AM12/	RLA File :03/95/040/00624/AM12/	Lic.No/Date:0310663828 08.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2011-Ch.II dated 2.3.2012 the Committee decided to approve the case as under :-			
Export Item		Qty.	Import Item	Qty.

44	Stercopol 120504 (Lauryl Alcohol Ethoxylate Propoxylate/Lauryl Alcohol Ethoxylate containing 5 mole Ethylene Oxide & 4 mole Propoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.300 Kg 0.340 Kg 0.359 Kg
	Stero 2 EHS (Sodium salt of partially sulphonated Ethyl Hexanol)	1 Kg	2-Ethyl Hexanol	0.362 Kg
	Sterosolve BCEL (Ethylene Glycol Butyl Ether)	1 Kg	1. n-Butanol 2. Ethylene Oxide	0.627 Kg 0.372 Kg
	Sterocare EGDS (Ethylene Glycol Distearate)	1 Kg	1. Stearic Acid 2. Mono Ethylene Glycol	0.956 Kg 0.104 Kg
	Sterocare TN 20 (Sorbitan Mono Laurate 24 mole Ethoxylate)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.246 Kg 0.753 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/48/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00888/AM12/	RLA File :03/94/040/00708/AM12/	Lic.No/Date:0310664384	Defer Date:

45

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 5.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As per NC-IV's decision	-do-	As per NC-IV's decision	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46

Case No.:15/40/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00699/AM12/	RLA File :02/24/040/00141/AM12/	Lic.No/Date:0210169146 18.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 27.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Expanded Graphite Yarn Braided Packing/Ring	1905 Kgs	Expanded Graphite Yarn (Reinforced e-glass filament)	1.03 Kg/Kg content in

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47	Case No.:29/44/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00774/AM12/	RLA File :05/23/040/00312/AM12/	Lic.No/Date:0510308486 18.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.3.2012 issued by Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 25.4.2012.			

48	Case No.:24/40/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00708/AM12/	RLA File :04/24/040/00203/AM12/	Lic.No/Date:0410130643 21.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.2.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 25.4.2012.			

49

Case No.:26/48/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00887/AM12/	RLA File :03/95/040/00399/AM12/	Lic.No/Date:0310666971 24.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/8/2011-Ch.II dated 26.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
ORISURF 200	1 Kg	1. Nonyl Phenol	0.0827 Kg
		2. Ethylene Oxide	0.612 Kg
		3. Propylene Oxide	0.305 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:22/48/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
------------------------------------	-------------------------	--	---------------------------------

50	HQ File :01/83/050/00883/AM12/	RLA File :34/24/040/00174/AM12/	Lic.No/Date:3410032310 28.11.2011	Defer Date:25.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.4.2012				

51	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

52	Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

53

Case No.:7/48/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00868/AM12/	RLA File :03/94/040/00509/AM12/	Lic.No/Date:0310668829 05.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/148/2011-Ch.II dated 21.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulfate one mole (Minimum 69% Active matter)	1 Kg	1. Lauryl Alcohol	0.408 Kg
		2. Ethylene Oxide	0.090 Kg
		3. Citric Acid	0.0046 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54

Case No.:16/48/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
HQ File :01/83/050/00877/AM12/	RLA File :34/24/040/00180/AM12/	Lic.No/Date:3410032447 08.12.2011	Defer Date:25.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.

55	Case No.:21/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00882/AM12/	RLA File :30/24/040/00046/AM12/	Lic.No/Date:3010081423 08.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

56	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012. . Accordingly the case may be relisted on 25.4.2012			

	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH	Meet No/Date:52/83-	Status:Case
--	------------------------------------	--------------------	---------------------	--------------------

57		CHEMICALS INTERNATIONAL PVT. LIMITED	ALC1/2011 28.03.2012	Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012. . Accordingly the case may be relisted on 25.4.2012			

58	Case No.:24/44/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00769/AM12/	RLA File :30/24/040/00050/AM12/	Lic.No/Date:3010081805 19.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

59	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 25.4.2012.

60	Case No.:1/48/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00862/AM12/	RLA File :03/94/040/00829/AM12/	Lic.No/Date:0310671927 20.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

61	Case No.:1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.3.2012. Accordingly the case may be relisted on 25.4.2012			

	Case No.:19/44/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
--	------------------------------------	--	--	---------------------------------

62

HQ File :01/83/050/00764/AM12/	RLA File :34/24/040/00202/AM12/	Lic.No/Date:3410032681 22.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/21/2011-Ch.II dated 1.8.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Novacron Blue P-3R/PT-3R	1 Kg	Basic Blue 3R-Moist (Purity 60% to 73%)	0.328 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63

Case No.:13/44/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00758/AM12/	RLA File :03/94/040/00853/AM12/	Lic.No/Date:0310672643 23.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
As per NC-IV decision	-do-	As per NC-IV decision	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/44/83-ALC1/2011	Party Name:TALBROS CORK PRODUCTS PVT LTD	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00770/AM12/	RLA File :05/24/040/00337/AM12/	Lic.No/Date:0510312196 23.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 27.3.2012 the Committee decided to approve the case as under :-

64

Export Item	Qty.	Import Item	Qty.
Rubberized Cork Sheets/Blocks/Frames/Rolls Strips etc. Made of cork and rubber (containing cork between 35.61% to 37.69%) brand Talbros Standard	1 Kg	Granulated Cork (0.5 to 2.00 MM Standard)	0.403 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	Case No.:26/44/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00771/AM12/	RLA File :15/24/040/00008/AM12/	Lic.No/Date:1510015253 30.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 25.4.2012.			

66	Case No.:27/44/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00772/AM12/	RLA File :15/24/040/00007/AM12/	Lic.No/Date:1510015250 30.12.2011	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 25.4.2012.			

	Case No.:18/44/83-ALC1/2011	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Approved
--	------------------------------------	--	--	-----------------------------

HQ File :01/83/050/00763/AM12/

RLA File :08/24/040/00226/AM12/

Lic.No/Date:0810107308
02.01.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2010-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-

67

Export Item	Qty.	Import Item	Qty.
Reactive Black JNN (Dye content 60%)	1 Kg	1. Aniline Oil	0.312 Kg
		2. H Acid	0.149 Kg
		3. J Acid	0.218 Kg
		4. Sodium Nitrite	0.118 Kg
		5. Sodium Bi-carbonate	0.210 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68

Case No.:23/44/83-ALC1/2011Party Name:TEMPLE
PACKAGING PRIVATE
LIMITEDMeet No/Date:52/83-
ALC1/2011
28.03.2012**Status:Case
Deferred**

HQ File :01/83/050/00768/AM12/

RLA File :03/95/040/00810/AM12/

Lic.No/Date:0310674719
04.01.2012Defer
Date:25.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 25.4.2012.

69	Case No.:28/44/83-ALC1/2011	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00773/AM12/	RLA File :02/24/040/00138/AM12/	Lic.No/Date:0210172023 06.01.2012	Defer Date:28.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 25.4.2012.			

70	Case No.:22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

71	Case No.:1/44/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00746/AM12/	RLA File :31/83/040/00207/AM12/	Lic.No/Date:3110052534 19.01.2012	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.4.2012.			

72

Case No.:3/44/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00748/AM12/	RLA File :03/94/040/00933/AM12/	Lic.No/Date:0310678189 23.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive (Fatty Alcohol (C12-C18) Ester of Methacrylic Acid in Base Oil) (Active Content 50%)	1 Kg	1. Methacrylic Acid	0.145 Kg
		2. Toluene	0.385 Kg
		3. Fatty Alcohol C12-C18	0.035 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	Case No.:23/48/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 52/83- ALC1/2011 28.03.2012	Status: Case Deferred
	HQ File :01/83/050/00884/AM12/	RLA File :03/95/040/00934/AM12/	Lic.No/Date: 0310681918 14.02.2012	Defer Date: 25.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 25.4.2012.			

	Case No.:28/48/83-ALC1/2011	Party Name: ACMECHEM LTD.	Meet No/Date: 52/83- ALC1/2011 28.03.2012	Status: Case Approved
	HQ File :01/83/050/00889/AM12/	RLA File :02/24/040/00250/AM10/	Lic.No/Date: 0210174225 16.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/119/2011-Ch.II dated 27.3.2012 the Committee decided to approve the case as under :-			

74

Export Item	Qty.	Import Item	Qty.
Microfine DBD- (2,2'' Di-Benzamido Di Phenyl Di-Sulphide (1. Chemical Formula $C_6H_5CONHC_6H_4SSC_6H_5$ (2. Chemical Family: PEPTISER 3. Molecular weight: 456 4. Purity>96%)	1 Kg	DBD (Di-Benzamido Di Phenyl Di-Sulphide)	1.02 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:29/48/83-ALC1/2011	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00890/AM12/	RLA File :03/94/040/01009/AM12/	Lic.No/Date:0310682253 16.02.2012	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.4.2012			

76	Case No.:31/48/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:52/83-ALC1/2011 28.03.2012	Status:Case Deferred
	HQ File :01/83/050/00892/AM12/	RLA File :03/95/040/00964/AM12/	Lic.No/Date:0310682812 22.02.2012	Defer Date:25.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.4.2012			

77

Case No.:1/52/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:52/83- ALC1/2011 28.03.2012	Status:Case Approved
HQ File :01/83/050/00958/AM12/	RLA File :03/95/040/01029/AM12/	Lic.No/Date:0310686570 15.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/44/2009-Ch.II dated 17.10.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Neeliglow Solvent Yellow 172	1 Kg	1. Demap Aldehyde [4(N,N- Diethylamino) Salicylaldehyde]	0.701 Kg

		2. 2-Amino Phenol-4-Sulfonamide	0.683 Kg
		3. Cyano Acetamide	0.339 Kg
		4. Dimethyl Formamide	2.000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:13.04.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer